

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ST.NO.630/92

D.A.NO. 876/92

Shri Rajaram Bachchulal,
Uran.

.... Applicant

V/s

General Manager,
Naval Armament,Depot,
Bombay

.... Respondents.

CORAM : HON'BLE JUSTICE MR.S.K.DHAON, Vice-Chairman
HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance :

Applicant in person

None for the respondents

ORAL JUDGEMENT

7.8.1992

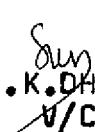
(PER : JUSTICE S.K.DHAON, V/C)

The applicant is present in person and he has been heard for quite some time. He now states that, he does not wish to press this application and prays for withdrawal of the same.

2. The application is dismissed as withdrawn. The applicant is at liberty to file, ~~an application~~, if necessary, ~~by filing~~ a fresh application.

3. There will be no order as to costs.


(M.Y.PRIOLKAR)
M/A


(S.K.DHAON)
V/C

srl.